

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:438
ANSWERED ON:07.05.2012
FUNDS UNDER CAMPA
Singh Shri Bhupendra

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has acquired forest land from the States/Union-Territories (UTs) for building dam, mining and other non-forest activities;
- (b) if so, the details thereof alongwith the said acquired forest land during the last three years, State/UT-wise;
- (c) the compensation worked out and provided by the Government to the State Governments in lieu of the acquired forest land;
- (d) the amount deposited in the ad-hoc Compensatory Afforestation Management and Planning Authority (CAMPA);
- (e) whether the State Governments have urged the Union Government to grant funds from CAMPA fund; and
- (f) if so, reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT & FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (f) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO. 438 BY SHRI BHOOPENDRA SINGH REGARDING 'FUNDS UNDER CAMPA' DUE FOR REPLY ON 07.05.2012.

(a) & (b) Ministry of Environment and Forests (MoEF) did not acquire forest land from the States/Union-Territories (UTs) for building dam, mining and other non-forest activities. However, as per the provision of the Section-2 of the Forest (Conservation) Act, 1980, use of forest land for non-forest purpose require prior approval of Central Government. State/UT-wise details of approvals accorded under the Forest (Conservation) Act, 1980 for diversion of forest land for non-forest purposes during the last three years (i.e. with effect from 01.01.2009 to 31.12.2011) is annexed.

(c) & (d) As the MoEF did not acquire forest land from the States/Union-Territories (UTs) for building dam, mining and other non-forest activities no compensation in this regard has been provided by the MoEF to State/ Union Territories. However, approvals under the Forest (Conservation) Act, 1980 accorded by the MoEF for use of forest land for non-forest purposes are subject to fulfillment of inter-alia the conditions that the concerned State/UT Government shall realize the Net Present Value (NPV) of the diverted forest land and the amount required for creation and maintenance of compensatory afforestation, afforestation and fencing of safety zone (for mining projects), implementation of Catchment Area Treatment Plan (for irrigation and dam projects), implementation of Regional and/or site specific Wildlife Conservation Plan etc. from the concerned user agencies and transfer the same to the Ad-hoc CAMPA. As on 31.03.2012 an amount of Rs.22,382 crores is available with the ad-hoc CAMPA.

(e) & (f) Funds are released to the State CAMPAs on the basis of the Annual Plans of Operation, and in terms of the Order dated 10th July 2009 of the Supreme Court of India in IA No.2143 in Writ Petition (Civil) No.202/1995 in the matter of T. N. Godavarman Thirumulpad versus Union of India and others. During the years 2009-10, 2010-11 and 2011-12 amounts of Rs. 983 crores, Rs.1,034 crores and Rs. 823 crores, respectively have been released to State CAMPAs.